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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

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Review Application No.8/2005
Original Application No.2486/2004

New Delhi, this the 18th day of January, 2005

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K.Naik, Member (A)

Jagan Nath ... Applicant

Versus

Management of NEERI & Ors. ... Respondents

O R D E R(By Circulation)

By Mr. Justice V.S.Aggarwal:

Applicant had filed OA 2486/2004. On 15.10.2004, the learned counsel had stated that this Tribunal does not have jurisdiction to entertain the application. Accordingly, the OA had been dismissed as withdrawn.

2. By virtue of the present Review Application, he seeks review of the order contending that as per the notification issued on 26.7.1985, this Tribunal has jurisdiction to deal with the matter.

3. We have no hesitation in rejecting the same. The applicant is working with National Environment Engineering Research Institute. Our attention has still not been drawn to any order/notification issued under Sub-Section (2) to Section 14 of the Administrative Tribunals Act, 1985 so as to prompt us to hold that we have jurisdiction in this matter. The notification produced does not suit in this matter.

4. Resultantly, the Review Application is without merit. It must fail and is dismissed in circulation.

Naik
(S.K.Naik)
Member (A)

Ag
(V.S.Aggarwal)
Chairman

/NSN/